

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 3307**

TO BE ANSWERED ON THE 06TH DECEMBER, 2016/ AGRAHAYANA 15, 1938 (SAKA)

EXTRADITION OF CRIMINALS

3307. SHRI G.M. SIDDESHWARA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Government is trying to extradite those persons who were involved in many crimes committed against the nation;

(b) whether it is a fact that requests in this regard have already been sent to NIA by the Home Department;

(c) if so, the details thereof;

(d) whether the Home Department is trying to get all those who committed crime against the nation and make them face trial in Indian courts in the country; and

(e) if so, the details thereof?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI HANSRAJ GANGARAM AHIR)**

(a) Yes, Madam.

(b), (c), (d) & (e): Extradition requests are not sent to NIA by the Home Department. The State/UT Investigation Agencies / Central Investigation Agencies like Central Bureau of Investigation & National Investigation Agency / Courts prepare extradition request as per guidelines issued by the Ministry of

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External Affairs [MEA] and send the same to Ministry of Home Affairs. Such requests are examined and are forwarded to MEA for taking up the matter with foreign countries concerned as the MEA is the nodal Ministry for extradition. As per information provided by the MEA 110 extradition requests have been made to various foreign countries.
